

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6511 of 2021**

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Ajay Ruhidas	...	Petitioner
Versus		
The State of Jharkhand & Anr.	...	Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	:	Mr. Kalyan Banerjee, Advocate
For the State	:	Mr. Rakesh Ranjan, Addl. P.P.

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**Order No.02 Dated- 09.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Chirkunda P.S. Case No.53 of 2020 registered under sections 376/504/506 of the Indian Penal Code and under Section 3/4 of D.P. Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner has committed rape upon the victim and demanded dowry. It is further submitted that the allegations against the petitioner are all false and drawing attention of this Court to Annexure-2 at page no.15-18 of the brief, which is a certified copy of the joint petition of compromise filed by the parties in the court of Sessions Judge, Dhanbad, it is submitted that therein it has mentioned that the marriage of the informant and the petitioner has already been solemnized and they are living as husband and wife together hence, the informant does not want to proceed with the case. It is next submitted that the case was filed by the informant but in fact, no offence has been committed by the petitioner. It is then

submitted that the petitioner is ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Dhanbad, in connection with Chirkunda P.S. Case No.53 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-